

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171002, the 21st April, 2020

Shram (A)4-3/2017.—In exercise of powers conferred under section 5 of Factories Act, 1948 (Act No. 63 of 1948), the Governor of Himachal Pradesh is pleased to order that all the factories registered under Factories Act, 1948 shall be exempted from the provisions of section 51 (weekly hours), section 54 (daily hours), section 55 (interval of rest) and section 56 (spread hours) *w.e.f.* 21st April, 2020 to 20th July, 2020, subject to the following conditions:—

1. No adult worker shall be allowed or required to work in a factory for more than twelve hours in any day and Seventy Two hours in any week.
2. The periods of work of adult workers in a factory each day shall be so fixed that no period shall exceed six hours and that no worker shall work for more than six hours before he has had an interval for rest of at least half an hour.
3. Wages in respect of increased working hours as a result of this exemption shall be in proportion to existing minimum wages fixed by Government of Himachal Pradesh under Minimum Wages Act, 1948.
4. Provisions of section 59 regarding overtime wages shall continue to be applicable without any change.

By order,

Sd/-
Addl. Chief Secretary (Lab. & Emp.).

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NOTIFICATION

Shimla-171002, the 21st April, 2020

Shram (A)4-3/2017.—Due to outbreak of COVID-19 and in order to combat this challenge, the Governor of Himachal Pradesh in exercise of powers conferred under section 5 of Factories Act, 1948, is pleased to suspend this department's notification of even number dated 1st May, 2017 and orders that all the factories registered under Factories Act, 1948 shall employ adult women workers from 6:00 AM to 7:00 PM only, *w.e.f.* 21st April, 2020 to 20th July, 2020.

By order,

Sd/-
Addl. Chief Secretary (Lab. & Emp.).
